

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.405/2017 in O.A.No.773/2013

Thursday, this the 6th day of July 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Srivastava, Member (A)**

Ashok Golas
{belonging to Indian Telecommunication Service Group A
(superannuated on June 30, 2010)}
101-A Mount Kailash
New Delhi – 110 0065

(Applicant in person)

..Applicant

Versus

1. Ms. Aruna Sundarajan, Secretary
Department of Telecommunications
Ministry of Communications & IT, Govt. of India
Sanchar Bhavan, 20, Ashok Road
New Delhi – 110 001
2. Mr. Rajnish Kumar Misra, Member (Services)
Department of Telecommunications
Ministry of Communications & IT, Govt. of India
Sanchar Bhavan, 20, Ashok Road
New Delhi – 110 001
3. Mr. Anupam Srivastava, Chairman & Managing Director
Bharat Sanchar Nigam Limited
Govt. of India Undertaking
(Under Department of Telecommunications
Ministry of Communications & IT, Govt. of India)
Third Floor, Bharat Sanchar Bhavan, Janpath
New Delhi – 110 001

..Respondent

O R D E R (ORAL)

Justice Permod Kohli:

Vide the order dated 01.02.2017 passed in O.A. No.773/2013, recordable warning issued to the applicant as also the order rejecting his representation has been quashed. No further directions were issued by the Tribunal. Hence, no contempt is constituted. Petition dismissed. The

applicant is at liberty to seek appropriate remedy for any other relief in accordance with law.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

July 6, 2017
/sunil/